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G.C.Rath vs. UOI

ADMISSION SL.NO.3
O.A.No.260/0015/15
Date-04.03.2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr.A.K.Mohapatra, learned counsel for the applicant and Mr.J.K.Nayak, learned ACGSC. Applicant in this O.A. is a retired employee of the Department of Posts, who is about 83 years old. His grievance is that he has not been disbursed fixed medical allowance @ Rs.300/- per month even though he has submitted all the required documents to the concerned authorities in the Department. On earlier occasion, Mr.Nayak had been directed to obtain instructions in the matter. Today, he submits that applicant has not submitted his residential address along with sufficient proof in support of his claim for disbursement of fixed medical allowance. It has been brought to my notice that on 30.6.2015, applicant had submitted a representation to the Senior Post Master, GPO, Bhubaneswar (res.no.2) making a request for disbursement of fixed medical allowance. This representation is available at A/27 of the O.A. Mr.Nayak on receiving the instructions has submitted that this representation has been answered by the



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Senior Post Master, GPO, Bhubaneswar vide letter dated 10.7.2015 in which applicant has been asked to intimate his present residential address along with sufficient proof, like, Voter ID or Adhar Card. According to Mr.Nayak on receipt of the above documents, applicant's case will be considered. Mr.Nayak is directed to furnish a copy of letter dated 10.7.2015 along with a Memo with copy to Mr.Mohapatra. On the other hand, Mr.Mohapatra submitted that applicant has not replied to this letter issued by res.no.2. This being the situation, apparently, the matter is lying between applicant and res.no.2 and therefore, the matter is not ripe for admission. In view of this, applicant is directed to submit the required documents to rs.no.2 in response to letter dated 10.7.2015 within a period of two weeks, after which the latter shall consider disbursement of fixed medical allowance in favour of the applicant as per extant rules, within a period of two weeks from the date of receipt of documents to be submitted by the applicant and communicate the decision thereon to him. However, the merits of the case have not been gone into by the Tribunal.

With the observation and direction as aforesaid, the O.A. is disposed of.

No costs.

Free copy of this order be made available to learned counsel for both the side

MEMBER(A)